

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7094 of 2016**

Purnima Singh Petitioner
Versus
State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Subodh Kumar Pandey, Advocate
For the Respondents-State: Mr. Suresh Kumar, S.C. (L&C)-II
For the Respondent No.6: Mr. Amit Kumar Verma, Advocate

08/07.07.2020 Heard Mr. Subodh Kumar Pandey, learned counsel for the petitioner, Mr. Suresh Kumar, S.C. (L&C)-II, learned counsel for respondents-State and Mr. Amit Kumar Verma, learned counsel for respondent no.6.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Suresh Kumar, S.C. (L&C)-II, learned counsel for respondents-State submits that he has already received instruction and he prayed for one week's time for filing counter affidavit.

Mr. Amit Kumar Verma, learned counsel for respondent no.6 is present.

Time, as prayed for, is allowed.

Post this matter on 16th July, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit